#### CENTRAL ADMINISTRATIVE TRIBUNAL, ERNAKULAM BENCH

### O.A.No.61/93

Thursday, this the 20th day of January, 1994.

# SHRI N DHARMADAN, MEMBER(J) SHRI S KASIPANDIAN, MEMBER(A)

- 1. V Asokan, S/o S Viswanathan, Aged 31 years, CPC Khalasi, IOW, Trivandrum.
- S Sreekantan Nair, S/o Sreedhara Pillai, Aged 39 years, CPC Khalasi, IOW, Trivandrum.
- 3. V Sureshkumar, S/o Velappan Nair, Aged 33 years, CPC Khalasi, IOW, Trivandrum.
- 4. M Sadanandan, S/o Madhava Panicker, Aged 35 years, CPC Khalasi, IOW, Trivandrum.
- 5. Sreekumar VS, S/o Velappan, aged 45 years, CPC Khalasi, IOW, Trivandrum.
- 6. G Vijayan,
  S/o M Gopinathan,
  Aged 31 years, CPC Khalasi,
  IOW, Trivandrum.
- 7. Abraham Varughese,
  S/o KA Varughese,
  Aged 35 years, CPC Khalasi,
  IOW, Trivandrum.

- Applicants

By Advocate Mr K Ramakumar

۷s.

- The Union of India represented by General Manager, Southern Railway, Madras.
- The Divisional Personnel Officer,
  Southern Railway,
  Trivandrum. Respondents

By Advocate Mrs Sumathi Dandapani

## ORDER

# N DHARMADAN, MEMBER(J)

Seven CPC Khalasis, who are working under the IOW, Trivandrum have jointly filed this application apprehending that the

decasualised vacancies would be filled up by calling volunteers from Gangmen contrary to the spcific directions of this Tribunal in OA-210/89.

- Applicants assert that they are now working as CPC Khalasis in the scale Rs.750-940 from 1980 onwards. They are senior enough to be absorbed in the regular vacancies in terms of the directions of this Tribunal in OA-210/89. They have reliable information that the regular vacancies now available in the Railway would be filled up with Gangmen. Hence they have approached this Tribunal.
- 3. The respondents denied the statements in the OA and submitted that the apprehension of the applicants is unfounded. The decasualised vacancies of Khalasis in the Trivandrum Division would be filled up strictly in terms of the directions of this Tribunal in OA-210/89 with eligible Khalasis on the basis of their seniority and turn.
- The learned counsel for the respondents submitted that the question of regularisation of the applicants would be considered strictly on the basis of seniority and their turn taking into consideration the directions of this Tribunal in OA-210/89.
- 5. In the light of the submission, we are of the view that the apprehension of the applicant is unfounded and the OA can be closed. Accordingly, we close this OA after recording the above submission of the learned counsel for the respondents. No costs.

(S KASIPANDIAN)

MEMBER(A)

(N DHARMADAN) MEMBER(J)